

Company: Sol Infotech Pvt. Ltd.

Website: www.courtkutchehry.com

Printed For:

Date: 24/08/2025

Anil Rawat Vs State Of Uttarakhand

Court: Uttarakhand High Court

Date of Decision: Feb. 12, 2025

Acts Referred: Narcotic Drugs And Psychotropic Substances Act, 1985 â€" Section 8, 20, 60

Hon'ble Judges: Ravindra Maithani, J

Bench: Single Bench

Advocate: Mahendra Singh Rawat, Siddharth Bisht, Himanshu Sain

Final Decision: Allowed

Judgement

Ravindra Maithani, J

1. Applicant is in judicial custody in FIR No.01 of 2025, under Sections 8/20/60 of the Narcotic Drugs and Psychotropic Substances Act, 1985

(ââ,¬Å"the Actââ,¬â€), Police Station- Ramnagar, District- Nainital. He has sought his release on bail.

- 2. Heard learned counsel for the parties and perused the record.
- 3. According to the FIR, on 01.01.2025, 6.900 Kgs Ganja was allegedly recovered from the possession of the applicant.
- 4. It is the case of the applicant that the alleged recovered quantity is less than commercial; there has been non-compliance of the provisions of the

Act; he is not a previous convict.

- 5. Learned State Counsel would submit that the bail rejection order does not reveal any previous conviction of the applicant.
- 6. Having considered, this Court is of the view that it is a case fit for bail and the applicant deserves to be enlarged on bail.
- 7. The bail application is allowed.
- 8. Let the applicant be released on bail, on his executing a personal bond and furnishing two reliable sureties, each in the like amount, to the

satisfaction of the court concerned.